MINUTES OF EPCG COMMITTEE MEETING HELD UNDER THE CHAIRMANSHIP OF SHRI JAIKANT SINGH, ADDITIONAL DIRECTOR GENERAL OF FOREIGN TRADE AT 1430 Hours ON 19.11.2014

Following officers attended the meeting:

a. Shri Akash Taneja, Joint Director General of Foreign Trade, DGFT
b. Shri S.K. Jain, Development Officer, Department of Industrial Policy and Promotion
c. Shri B.C. Nagar, Development Officer, Department of Heavy Industry
d. Shri G. S. Bains, Technical Officer (DBK), Department of Revenue

II. Minutes of the last Meeting held on 19.09.2014 were confirmed.

III. The Committee deliberated upon all the cases and following decisions were taken:

Sl. No.	Firm's Name and File Numbers	EPCG Authorisation No. and date	Subject	Decision of the Committee
1.	M/s Bedi Knit – D- Fab. 01/36/218/113/AM-15/EPCG-I	3130002267 dated 14.12.2006	Condonation of block-wise EO	The Committee observed that the firm have fulfilled entire EO during the second block of EOP and, therefore, decided to **recommend to DG for relaxation under Para 2.5 of FTP** to **allow** condonation from condition of fulfilment of block-wise EO for the first block subject to payment of composition fee of 2% on duty saved amount in proportion to the shortfall at the end of each block in terms of the provisions of Para 5.8.2 of HBP v1 (RE:2013)/Para 5.8.3 of HBP v1 (RE:2012). **This has the approval of DG.**
2.	M/s Avi Additives Pvt. Ltd. 01/36/218/253/AM-14/EPCG-I	0930007227 dated 28.06.2011	Condonation of delay in installation of the capital goods & change of address of installation of capital goods	The Committee observed that: a. The party has informed that the machinery for manufacture of Colour Master Batch could not be installed at the proposed unit at Balanagar because they have already installed White master Batches and if more master batches are installed in same unit, it would have lead to contamination; b. The party obtained a fresh SSI Registration at Plot No. 199/A, Phase-III, IP Pashmaliaram, Patancheru(m), Medak District; c. This unit is registered with Central Excise, Hyderabad. d. Both the locations are endorsed in IEC. The Committee therefore, decided to **recommend to DG for relaxation under Para 2.5 of FTP** to allow condonation of delay in installation of CG and regularization of installation of CG at other place subject to condition of submission of installation certificate from Central Excise within six months. **This has the approval of DG.**
3.	M/s Fiat India Automobiles Pvt. Ltd.	21 EPCG authorizations	To consider EOP as 12 years [given that the	It was observed that the company had taken 21 EPCG licences during the

	01/36/218/189/AM-14/EPCG-I	issued during the period of AM-08 to AM-09	duty saved amount is more than INR 100 Crores] for clubbed licences	period AM-08 to AM-09 for the same project. It was also observed that all the imports for the project under these EPCG authorizations had been completed within the validity period of first EPCG authorization itself. The Committee also took into consideration the contention of the firm that it is not possible to fulfil entire EO within the validity period of 8 years even if they exported their entire production. The committee also noted that a communication addressed to CIM from Minister of Heavy Industries has been received recommending the grant of extended EOP in view of that this relaxation will support the company for industrialization, investment and generating export and foreign exchange earnings in conformity with "Make in India" commitment of the Govt. of India. The representative of DOR reiterated their stand that the facility of extended EO period should not be permitted in case the value of clubbed authorizations exceeds rupees 100 crores even if all authorizations pertain to one project. The Committee decided to **defer** the case for further examination.
4.	M/s Crest Steel & Power Pvt. Ltd., 01/36/218/75/AM-15/EPCG-I	0330032340 dated 30.03.2012 0330032342 dated 30.03.2012 0330035263 dated 06.03.2013	Extension in time for submission of installation certificate	The Committee observed that the firm could not install the capital goods imported against these three authorizations because the firm has not completed import of CG required for their project due to financial constraint as banks have put financing of their projects on hold due to ban on mining. The Committee, therefore, decided to **recommend to DG for relaxation under Para 2.5 of FTP** to allow extension in time upto 31.07.2015 for installation of capital goods subject to the condition that the party would submit installation certificates form Central Excise by 31.07.2015. **This has the approval of DG.**
5.	M/s Escott Apparels Pvt. Ltd. 01/36/218/99/AM-15/EPCG-I	0530142025 dated 25.09.2006	Condonation of block-wise EO and extension in EOP for 1 years	The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.5 of FTP** to **allow**: (a) condonation from condition of fulfillment of block-wise EO subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of block in terms of the provisions of Para 5.8.2 of HBP v1(RE:2013)/Para 5.8.3 of HBP v1 (RE:2012); and (b) extension in EOP for 1 year on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfiled EO or an

				enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, in terms of provisions contained in Para 5.11(a) of HBP Vol. I. **This has the approval of DG.**
6.	M/s Chang Yun India Limited 01/36/218/319/AM-14/EPCG-I	0530137374 dated 08.11.2004 0530139319 dated 16.08.2005 0530153871 dated 01.11.2010	Condonation of delay in submission of installation certificate from central Excise beyond 18 months	The Committee observed that the Installation Certificate has already been obtained from the Central Excise and, therefore, decided to **recommend to DG for relaxation under Para 2.5 of FTP** to **condone** the delay in installation of capital goods. **This has the approval of DG.**
7.	M/s Indian Synthetic Rubber Limited 01/36/218/242/AM-14/EPCG-I	0530157502 dated 30.01.2012	Amendment in import item list of EPCG authorization no. 0530157502 dated 30.01.2012 and in invalidation letter no. 0559001344 dated 07.03.2012 issued against the authorization	The Committee observed that the firm has already imported the items mentioned in the EPCG authorization and also submitted an installation certificate dated 22.05.2013 for the same. The Committee noted that the items stated to have been installed are only parts of the Ammonia Refrigerator Package as per own admission of the firm. However, the party has requested for a change in the description of imported items which they have already procured and installed. It was therefore, decided to **defer** the case and re-examine the matter after calling the file from CLA, New Delhi for greater clarity in the matter.
8.	M/s Ankur Udyog Limited 01/36/218/412/AM-14/EPCG-I	1530000124 dated 15.03.2005 1530000122 dated 02.02.2005	Counting of excess exports made against EPCG authorization nos. 1530000124 dated 15.03.2005 and 1530000122 dated 02.02.2005 towards fulfilment of EO of 18 other EPCG authorizations	The Committee deliberated upon the case and decided to **allow** counting of exports made against EPCG authorization no. 1530000124 dated 15.03.2005 and 1530000122 dated 02.02.2005 for fulfilment of EO of 16 other EPCG authorizations issued during the period AM-06 to AM-09 provided the exports made are within the validity period of EPCG Authorizations and subject to the condition that the exports made are within the validity period of EPCG Authorizations and that there is no double counting of exports. Further, adjustment of excess exports is done in respect of value of entire shipment under a shipping bill and not a part of it. A composition fee of Rs 200 per shipping bill would be charged for such shipping bills which are being considered for fulfilment of EO in respect of other EPCG authorizations.
9.	M/s Dixon Technologies (India) Pvt. Ltd. 01/36/218/239/AM-13/EPCG-I	0530137463 dated 25.11.2004	Permission to consider exports made on behalf of third party to meet export obligation	The Committee heard the representative of the company and also observed that all the documents were made at one go i.e. no subsequent endorsement was made in Invoice or ARE-1. The shipping bill numbers are mentioned in ARE-1 and

				the corresponding invoices which indicate that the goods were manufactured by the company and exported through M/s Philips Electronics India Pvt. Ltd. to fulfil about 36% of EO imposed on the authorization. The representative further stated that the goods have been shipped directly from their factory on behalf of the M/s Philips Electronics India Pvt. Ltd. The DOR representative stated that they are not in favour of allowing such benefits. The Committee, however, felt that the matter should be **referred to DG for relaxation** keeping in view the corroborative evidence produced before the Committee. The company would produce the original Invoices and ARE-1 before JDG concerned in CLA for verification before redemption. **This has the approval of DG.**
10.	M/s Digicon Electronics Pvt. Ltd. 01/36/218/237/AM-14/EPCG-I	3130002077 dated 06.11.2006 3130002196 dated 09.01.2007	Extension in EOP for 2 years	The Committee deliberated upon the case. It was observed that the firm has not fulfilled block-wise EO and only requested for EOP extension for 2 years and not for condonation of block-wise EO. Only grant of EO extension will not serve the purpose. It was therefore, decided to **recommend to DG for relaxation under Para 2.5 of FTP** to **allow:** (a) condonation from condition of fulfilment of block-wise EO subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of block in terms of the provisions of Para 5.8.2 of HBP v1(RE:2013)/Para 5.8.3 of HBP v1 (RE:2012); and (b) extension in EOP for 2 years on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, in terms of provisions contained in Para 5.11(a) of HBP Vol. I. Extension in EOP for two years will only be granted after the firm has paid the composition fee for non-fulfilment of block-wise export obligation as per (a) above. **This has the approval of DG.**
11.	M/s M & M Fasteners India 18/55/AM-15/P-5	0730001862 dated 11.06.2004	Extension in EOP for 2 years	The Committee decided to **recommend to DG for relaxation under Para 2.5 of FTP** to **allow** second extension in EOP for 2 years on payment of 50% of duty payable in proportion to the unfulfilled export obligation in terms of Para 5.11(b) of HBP Vol. I.

				This has the approval of DG.
12.	Manish Vinyls 01/36/218/103/AM-13/EPCG-I	0530142920 dated 24.01.2007 0530144608 dated 20.09.2007	Acceptance of Chartered Engineer Certificate instead of Central Excise for redemption of authorization.	Representative of the DOR stated that they need to call for a report from their field office in the matter before furnishing their comments. The Committee therefore decided to **defer** the case.
13.	M/s Alstone International 01/36/218/52/AM-15/ EPCG-I	0530144040 dated 04.07.2007	Redemption and acceptance of export documents	The technical member from DIPP confirmed that both the products i.e. Aluminium Composite Panels and Aluminium Composite Sheets are same products. The Committee, therefore, decided to **allow** counting of export of Aluminium Composite Sheets for fulfilment of EO of the EPCG authorization No. 0530144040 dated 04.07.2007.
14.	M/s Uni Globe Packaging Pvt. Ltd. 01/37/218/13/AM-15/EPCG-II	0330020491 dated 30.06.2008 0330020120 dated 20.05.2008	Grant of permission of shifting of capital goods from their own unit to the unit of supporting manufacturer.	The Committee deliberated upon the case and decided to **allow** shifting of capital goods imported under these EPCG authorizations to the factory premises of Supporting manufacturer namely M/s Amcor Flexibles India Pvt. Ltd. The firm would submit installation certificate confirming installation of the CG in the premises of their supporting manufacturer within 6 months from the date of shifting of the capital goods.
15.	M/s Shivalik Bimetal Controls Ltd. 18/183/AM-13/EPCG-II	0530155424 dated 05.05.2011 0530155431 05.05.2011 053155667 dated 03.06.2011 0530155745 dated 14.06.2011	Extension in time upto 30.09.2014 for installation of capital goods imported under EPCG Scheme.	The case was earlier considered in EPCG Committee meeting held on 06.03.2013 where the Committee had allowed extension in time upto 31.03.2014 for installation of capital goods. Thereafter, firm again requested for extension in time for installation of CG upto 30.09.2014 due to the following reasons: • Since all the machines were stored at their premises at Mewat, Gurgaon, they had started movement of the machines as per the floor plan and requirement in the production process within the current premises at Chambaghat, Himachal Pradesh; • Chambaghat, being a hilly terrain and some of the machines being large in size, some portion of the factory had to be demolished; • the process of obtaining requisite approvals from various departments has taken time and the premises is being redesigned for accommodation of the entire plant & machinery. The Committee observed that the firm has completed installation of capital goods and obtained installation certificates from central excise authority in September, 2014. Therefore, the Committee decided to **recommend to DG under Para 2.5 of FTP for relaxation of Provision**

				of Para 5.3.1 of HBP v1 to allow extension in time upto 30.09.2014 for submission of installation certificate. **This has the approval of DG.**
16.	M/s Tata Motors Limited 01/37/218/19/AM-15/EPCG-II	0330016654 dated 05.07.2007 0530154409 dated 30.12.2010	Export of capital goods imported under EPCG Scheme for repairs and re-import thereof.	The Committee decided to **recommend to DG under Para 2.5 of FTP for relaxation of provision of Para 5.16 of HBP v1 as per which the defective capital goods are to be re-exported to the foreign supplier within 3 years of import and** to allow the re-export of the capital goods subject to furnishing of an undertaking that the firm would re-import the same capital goods after replacement/repairs subject to the condition that the firm shall pay customs duty at the time of re-import on replacement/repair charges, if any, paid by them. **This has the approval of DG.**
17.	M/s Reliance Infrastructure Limited, Mumbai 18/184/AM-13/EPCG-II	0330029636 dated 01.06.2011 0330029874 dated 30.06.2011 0330030896 dated 21.10.2011	Amendment in the decision of EPCG Committee meeting dated 19.12.2013.	Representative of the DOR stated that they need to call for comments from their field office in the matter before giving their views. The case was accordingly **deferred**. Representative of DOR was requested to send their comments within three weeks.
18.	M/s Sunfresh Agro Industries (P) Limited 01/37/218/111/AM-15/EPCG-II	3130005151 dated 01.10.2010	Condonation of delay in installation of capital goods	The Committee deliberated upon the case and noted that the installation certificate has been issued by a Chartered Engineer. The Committee decided to **defer** the case with directions to call for a report from the party whether the unit where capital goods have been installed is registered with Central Excise and if so, then the company should furnish a fresh installation certificate from Central Excise Authority.
19.	M/s Sunder Forging 01/37/218/38/AM-15/EPCG-II	3030001025 dated 20.05.2005	Condonation of block-wise EO and extension in EOP	The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.5 of FTP** to **allow**: (a) condonation from condition of fulfillment of block-wise EO subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of block in terms of the provisions of Para 5.8.2 of HBP v1(RE:2013)/Para 5.8.3 of HBP v1 (RE:2012); and (b) extension in EOP for 2 years on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice

				of exporter, in terms of provisions contained in Para 5.11(a) of HBP Vol. I. **This has the approval of DG.**
20.	M/s P.P. Rolling Mills Mfging Co. Pvt. Ltd. 01/37/218/90/AM-15/EPCG-II	0530144626 dated 24.09.2007 0530144256 dated 03.08.2007	Condonation of delay in installation of capital goods	The Committee observed that the Installation Certificate has already been obtained from the Central Excise and, therefore, decided to **recommend to DG for relaxation under Para 2.5 of FTP** to **condone** the delay in installation of capital goods. **This has the approval of DG.**
21.	M/s Sai Packaging Company 01/37/218/114/AM-15/EPCG-II	0530161029 dated 14.06.2013	Shifting of capital goods from one unit to other unit	The Committee observed that both the addresses of the unit i.e. the unit where the capital goods are installed at present and the unit where the capital goods are to be shifted are incorporated in IEM, IEC and RCMC. The company have also produced copies of Installation Certificates confirming installation at the former unit. The Committee, therefore, decided to **grant permission** to shift the capital goods from their unit located at Plot No.42/43, 3rd Phase, 4th Main, Peenya Industrial Area, Bangalore-560058 **to** the unit located at Sy.No.168/1 & 168/2, Magadi Road, Machohalli, Dasanpura Hobli, Bangalore-560091. However, party should submit installation certificate to RA concerned within 6 months.
22.	M/s Sheena Home Tex Pvt. Ltd. 01/37/218/206/AM-14/EPCG-II	0530139276 dated 09.08.2005 0530138439 dated 12.04.2005 0530139270 dated 09.08.2005 0530140244 dated 09.01.2006	Condonation of block-wise EO and extension in EOP	The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.5 of FTP** to **allow**: (a) condonation from condition of fulfillment of block-wise EO subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of block in terms of the provisions of Para 5.8.2 of HBP v1(RE:2013)/Para 5.8.3 of HBP v1 (RE:2012); and (b) extension in EOP for 2 years on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, in terms of provisions contained in Para 5.11(a) of HBP Vol. I. **This has the approval of DG.**
23.	M/s Sidharth Paper Limited 01/37/218/127/AM-	2930000112 dated 22.02.2006 2930000114	Condonation of block-wise EO	The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.5 of FTP** to **allow** condonation from

	15/EPCG-II	dated 06.03.2006		condition of fulfillment of block-wise EO subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of block in terms of the provisions of Para 5.8.2 of HBP v1(RE:2013)/Para 5.8.3 of HBP v1 (RE:2012). **This has the approval of DG.**
24.	M/s Shree Ramakrishna (Jhanwar) Texfab Pvt. Ltd. 01/37/218/92/AM-15/EPCG-II	3130001619 dated 08.03.2006	Condonation of block-wise EO and extension in EOP	The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.5 of FTP** to **allow**: (a) condonation from condition of fulfillment of block-wise EO subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of block in terms of the provisions of Para 5.8.2 of HBP v1(RE:2013)/Para 5.8.3 of HBP v1 (RE:2012); and (b) extension in EOP for 2 years on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, in terms of provisions contained in Para 5.11(a) of HBP Vol. I. **This has the approval of DG.**
25.	M/s Welco Overseas Pvt. Ltd. 01/37/218/55/AM-15/EPCG-II	0530141170 dated 26.05.2006	Condonation of block-wise EO, extension in EOP and counting of export of alternate products	The Committee observed that there was a provision to fulfil 100% EO by exports of alternate product at the time of issuance of authorization. The Committee, therefore, decided to **recommend to DG for relaxation under Para 2.5 of FTP** to **allow**: (a) condonation from condition of fulfilment of block-wise EO subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of block in terms of the provisions of Para 5.8.2 of HBP v1(RE:2013)/Para 5.8.3 of HBP v1 (RE:2012); and (b) extension in EOP for 2 years on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, in terms of provisions contained in Para 5.11(a) of HBP Vol. I. (c) counting of exports of alternate products viz. readymade garments made of manmade fibre, Boys 2 Pcs suit (Knitted) and Socks (Knitted) manufactured and exported by the

				Company from the date of issuance of authorizations subject to re-fixation and maintenance of average E.O. of the alternate product manufactured by the Party. **This has the approval of DG.**
26.	M/s Victora Tool Engineering Pvt. Ltd. 01/37/218/97/AM-15/EPCG-II	0530153309 dated 07.09.2010 0530150764 dated 24.12.2009 0530150667 dated 16.12.2009 0530152849 dated 21.07.2010	Condonation of delay in installation of capital goods	The Committee observed that the Installation Certificate has already been obtained from the Central Excise and, therefore, decided to **recommend to DG for relaxation under Para 2.5 of FTP** to **condone** the delay in installation of capital goods. **This has the approval of DG.**
27.	M/s Sree Jeya Sounddharam textile Mills Pvt. Ltd. 01/37/218/128/AM-15/EPCG-II	3530001993 dated 12.09.2006	First extension in EOP	The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.5 of FTP** to **allow** first extension in EOP for 2 years on payment of composition fee equal to % of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, in terms of provisions contained in Para 5.11(a) of HBP Vol. I. **This has the approval of DG.**
28.	M/s Sri Saravana Fabrics 01/37/218/144/AM-15/EPCG-II	3530001592 dated 21.03.2006	First extension in EOP	The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.5 of FTP** to **allow** first extension in EOP for 2 years on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, in terms of provisions contained in Para 5.11(a) of HBP Vol. I. **This has the approval of DG.**
29.	M/s Sri Dharma Spinners (P) Ltd. 01/37/218/143/AM-15/EPCG-II	3530002014 dated 20.09.2006	First extension in EOP	The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.5 of FTP** to **allow** first extension in EOP for 2 years on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, in terms of provisions contained in Para 5.11(a) of HBP Vol. I. **This has the approval of DG.**
30.	M/s Pioneer Apparels (P) Ltd.	0530141282 dated	Condonation of block-wise EO	The Committee observed that the firm have fulfilled entire EO during the EOP

	01/37/218/78/AM-15/EPCG-II	03.06.2006		and, therefore, decided to **recommend to DG for relaxation under Para 2.5 of FTP** to **allow** condonation from condition of fulfilment of block-wise EO subject to payment of composition fee of 2% on duty saved amount in proportion to the shortfall in terms of the provisions of Para 5.8.2 of HBP v1 (RE:2013)/Para 5.8.3 of HBP v1 (RE:2012). **This has the approval of DG.**
31.	M/s Oxford Golf & Resorts Pvt. Ltd. 01/37/218/96/AM-15/EPCG-II	3130001405 dated 22.11.2005 3130002793 dated 13.11.2007	Condonation of block-wise EO and First extension of EOP	The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.5 of FTP** to **allow**: (a) condonation from condition of fulfilment of block-wise EO subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of block in terms of the provisions of Para 5.8.2 of HBP v1(RE:2013)/Para 5.8.3 of HBP v1 (RE:2012); and (b) first extension in EOP for 2 years on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, in terms of provisions contained in Para 5.11(a) of HBP Vol. I. **This has the approval of DG.**
32.	M/s Unisex Footwears Pvt. Ltd. 01/37/218/48/AM-15/EPCG-II	0530133465 dated 29.10.2002	Condonation of block-wise EO	The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.5 of FTP** to **allow** condonation from condition of fulfilment of block-wise EO subject to payment of composition fee of 2% on duty saved amount in proportion to the shortfall at the end of each block in terms of the provisions of Para 5.8.2 of HBP v1 (RE:2013)/Para 5.8.3 of HBP v1 (RE:2012). **This has the approval of DG.**
33.	M/s SPM Tools 01/37/218/28/AM-15/EPCG-II	3130000737 dated 03.06.2004	Condonation delay in obtaining installation certificate from central excise authority.	The Committee observed that the Installation Certificate has already been obtained from the Central Excise and, therefore, decided to **recommend to DG for relaxation under Para 2.5 of FTP** to **condone** the delay in installation of capital goods. **This has the approval of DG.**
34.	M/s Pavana Hotel Pvt. Ltd.	0730004665 dated 03.10.2006	First Extension of two years in EOP	The Committee deliberated upon the case. It was observed that the firm has not fulfilled block-wise EO and only

	01/37/218/113/AM-15/EPCG-II	0730004606 dated 19.09.2006 0730005297 dated 22.02.2007		requested for EOP extension for 2 years and not for condonation of block-wise EO. Only grant of EO extension will not serve the purpose. It was therefore, decided to **recommend to DG for relaxation under Para 2.5 of FTP** to **allow:** (a) condonation from condition of fulfilment of block-wise EO subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of block in terms of the provisions of Para 5.8.2 of HBP v1(RE:2013)/Para 5.8.3 of HBP v1 (RE:2012); and (b) first extension in EOP for 2 years on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, in terms of provisions contained in Para 5.11(a) of HBP Vol. I. Extension in EOP for two years should be granted the party only after the party has paid the composition fee for non-fulfilment of block-wise export obligation as per (a) above. **This has the approval of DG.**
35.	M/s Muthulaxmi Spinning Mills (P) Ltd. 18/19/AM-15/P-5	3530000704 dated 05.11.2004	Condonation of block-wise EO and first extension of EOP	The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.5 of FTP** to **allow**: (a) condonation from condition of fulfilment of block-wise EO subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of block in terms of the provisions of Para 5.8.2 of HBP v1(RE:2013)/Para 5.8.3 of HBP v1 (RE:2012); and (b) first extension in EOP for 2 years on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, in terms of provisions contained in Para 5.11(a) of HBP Vol. I. **This has the approval of DG.**
36.	M/s Sri Balaji Casting (P) Ltd. 01/37/218/42/AM-15/EPCG-II	0430002303 dated 25.01.2005 0430002304 dated 25.01.2005 0430002305	Condonation of delay in obtaining installation certificate from central excise authority and regularisation of installation of CG at	The Committee observed that the firm has installed the capital goods imported against EPCG authorization No.0430006703 dated 07.10.2008 at their Unit-II without taking prior permission from RA. The committee also noted that the places where CG

		dated 25.01.2005 0430003759 dated 26.05.2006 0430005121 dated 03.07.2007 0430006703 dated 07.10.2008	other unit.	have been installed are included in IEC and Installation Certificates have been obtained from the Central Excise. The Committee, therefore, decided to regularise the shifting and to **recommend to DG for relaxation under Para 2.5 of FTP** to **condone** the delay in installation of capital goods and regularization of installation of CG at other unit. **This has the approval of DG.**
37.	M/s Virgo Aluminium Ltd. 01/37/218/142/AM-15/EPCG-II	2230001324 dated 17.03.2010 2230001407 dated 30.06.2010 2230001283 dated 29.01.2010 2230001344 dated 05.04.2010	Condonation of block-wise EO	The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.5 of FTP** to **allow** condonation from condition of fulfilment of block-wise EO subject to payment of composition fee of 2% on duty saved amount in proportion to the shortfall in terms of the provisions of Para 5.8.2 of HBP v1 (RE:2013)/Para 5.8.3 of HBP v1 (RE:2012). **This has the approval of DG.**
38.	M/s Ven-Gree Metal Punch (P) Ltd. 01/37/218/22/AM-15/EPCG-II	0730004368 dated 19.07.2006	Condonation of block-wise EO and first extension in EO	The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.5 of FTP** to **allow**: (a) condonation from condition of fulfilment of block-wise EO subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of block in terms of the provisions of Para 5.8.2 of HBP v1(RE:2013)/Para 5.8.3 of HBP v1 (RE:2012); and (b) first extension in EOP for 2 years on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, in terms of provisions contained in Para 5.11(a) of HBP Vol. I. **This has the approval of DG.**
39.	M/s Plascare Industries Pvt. Ltd. 01/37/218/84/AM-15/EPCG-II	0430003330 dated 12.01.2006	Condonation of block-wise EO	The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.5 of FTP** to **allow** condonation from condition of fulfilment of block-wise EO subject to payment of composition fee of 2% on duty saved amount in proportion to the shortfall in terms of the provisions of Para 5.8.2 of HBP v1 (RE:2013)/Para 5.8.3 of HBP v1 (RE:2012). **This has the approval of DG.**

40.	M/s Jindal Stainless Limited 01/36/218/72/AM-15/EPCG-I	3330001992 dated 29.03.2011	Permission to re-import capital goods imported under EPCG scheme which were re-exported for repairs in terms of Para 5.16.1 of HBP v1 and duty enhancement.	Representative from DOR informed that the party has not informed the Customs Authority about re-export of defective capital goods. The Committee, therefore, decided to **defer** the case with the direction to ask the firm to provide proof of prior permission obtained from Customs for re-export of defective capital goods. **This has the approval of DG.**
41.	M/s American International Health Management Ltd. 01/36/218/109/AM-13/EPCG-I	1330000635 dated 13.07.2004	Second extension in EOP for 2 years	The Committee decided to **recommend to DG for relaxation under Para 2.5 of FTP** to **allow** second extension in EOP for 2 years on payment of 50% of duty payable in proportion to the unfulfilled export obligation in Para 5.11(b) of HBP Vol. I. **This has the approval of DG.**
42.	M/s Elegant Printing Works 01/36/218/41/AM-15/EPCG-I	0730004784 dated 02.11.2006	Condonation of block-wise (1st block) and first extension in EOP	The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.5 of FTP** to **allow**: (a) condonation from condition of fulfilment of block-wise EO subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of block in terms of the provisions of Para 5.8.2 of HBP v1(RE:2013)/Para 5.8.3 of HBP v1 (RE:2012); and (b) first extension in EOP for 2 years on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, in terms of provisions contained in Para 5.11(a) of HBP Vol. I. **This has the approval of DG.**
43.	M/s Katyaini Images India Pvt. Ltd. 01/36/218/105/AM-15/EPCG-I	0530141000 dated 05.05.2006	Counting of export of alternate products for fulfilment of 100% EO	The Committee observed that there was a provision to fulfil 100% EO by exports of alternate product at the time of issuance of licence. The Committee, therefore, decided to **recommend to DG** to **allow** counting of exports of alternate products viz. Woven garments, embroidered and unembroidered readymade garments manufactured and exported by the Company from the date of issuance of authorizations subject of refixation and maintenance of average E.O. of the alternate product. **This has the approval of DG.**
44.	M/s Gee Pee	0930001746	Condonation of delay	The Committee observed that the firm

	Electrospark Pvt. Ltd. 01/36/218/70/AM-14/EPCG-I	dated 16.09.2005	in installation of capital goods	has obtained installation certificate from Central Excise and therefore, decided to **recommend to DG for relaxation under Para 2.5 of FTP** to **allow** condonation of delay in installation of capital goods. **This has the approval of DG.**
45.	M/s Mysore Thermo Electric Pvt. Ltd. 18/12/AM-15/P-5	0730006247 dated 26.10.2007	Condonation of block-wise EO and first extension in EOP for 2 years	The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.5 of FTP** to **allow**: (a) condonation from condition of fulfilment of block-wise EO subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of block in terms of the provisions of Para 5.8.2 of HBP v1(RE:2013)/Para 5.8.3 of HBP v1 (RE:2012); and (b) first extension in EOP for 2 years on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, in terms of provisions contained in Para 5.11(a) of HBP Vol. I. **This has the approval of DG.**
46.	M/s Bharat Aluminium Company Limited 01/36/218/121/AM-14/EPCG-I	9 EPCG authorizations	Condonation of delay in installation of capital goods and to grant them time till April, 2015 to complete the installation and for obtaining and submission of installation certificate.	The request was placed before EPCG Committee meeting held on 24.07.2014 and it was decided to **defer** the case with the direction that before consideration of grant of time for installation of capital goods upto April, 2015, the firm should obtain a certificate from Central Excise that capital goods imported/procured against the subject EPCG Authorization are in company's possession and are kept at the site/address of the factory premises mentioned in the Authorizations. The Committee noted that : a. the firm have furnished a declaration from Vice President-Project for the company to the effect that the capital goods imported against 9 EPCG authorizations are kept in their possession at the company's site situated at Balco Nagar, Korba, Chhattisgarh; b. the firm have stated that normally the Central Excise will not issue a certificate that the said capital goods are in possession and they issue certificate in respect of installation of capital goods only.

				The Committee, therefore, decided to **recommend to DG for relaxation under Para 2.5 of FTP** to allow extension in time upto March, 2015 for installation of capital goods subject to the condition that if the party does not produce installation certificate by 15.04.2015, the RA should issue show cause notice and recover duty with applicable interest. **This has the approval of DG.**
47.	M/s Goodwill Industries 01/36/218/30/AM-15/EPCG-I	0730004112 dated 09.05.2006	Condonation for shortfall in first block EO and inclusion of alternate products.	The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.5 of FTP** to **allow** condonation of condition of fulfilment of block-wise EO subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of block in terms of the provisions of Para 5.8.2 of HBP v1(RE:2013)/Para 5.8.3 of HBP v1 (RE:2012). **This has the approval of DG.** As regards inclusion of alternate product, the Committee observed that there was a provision to fulfil 100% EO by exports of alternate product at the time of issuance of authorization and therefore, decided that the party may approach the concerned RA for inclusion of alternate products alongwith re-fixation of average export obligation of the alternate products provided alternate product is manufactured by the party.
48.	M/s Jindal Saw Limited 01/36/218/62/AM-15/EPCG-I	0530139896 dated 17.11.2005 0530151654 dated 29.03.2010	Condonation of delay in installation of capital goods imported under EPCG scheme.	The Committee observed that the firm has obtained installation certificate from Central Excise and therefore, decided to **recommend to DG for relaxation under Para 2.5 of FTP** to **allow** condonation of delay in installation of capital goods. **This has the approval of DG.**
49.	M/s Jayavelu Spinning Mills Pvt. Ltd. 01/36/218/98/AM-15/EPCG-I	3530001862 dated 30.06.2006 3530001838 dated 26.06.2006	First extension in EOP for 2 years	The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.5 of FTP** to **allow** First extension in EOP for 2 years on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfiled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, in terms of provisions contained in Para 5.11(a) of HBP Vol. I. **This has the approval of DG.**
50.	M/s Ladhar Paper Mills.	3030003468 dated	Condonation of block-wise EO (1^{st} block)	The Committee deliberated upon the case and decided to **recommend to**

	01/36/218/11/AM-15/EPCG-I	05.12.2007		**DG for relaxation under Para 2.5 of FTP** to **allow** condonation from condition of fulfillment of block-wise EO subject to payment of composition fee of 2% on duty saved amount in proportion to the shortfall in terms of the provisions of Para 5.8.2 of HBP v1 (RE:2013)/Para 5.8.3 of HBP v1 (RE:2012). **This has the approval of DG.**
51.	M/s Anand Engineering Products Pvt. Ltd. 01/36/218/05/AM-15/EPCG-I	0430003435 dated 27.02.2006 0430003267 dated 26.12.2005 0430002861 dated 01.08.2005	Condonation of block-wise EO and first extension in EOP for first extension of 2 years	The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.5 of FTP** to **allow**: (a) condonation from condition of fulfillment of block-wise EO subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of block in terms of the provisions of Para 5.8.2 of HBP v1(RE:2013)/Para 5.8.3 of HBP v1 (RE:2012); and (b) first extension in EOP for 2 years on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfiled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, in terms of provisions contained in Para 5.11(a) of HBP Vol. I. **This has the approval of DG.**
52.	M/s Tata Steel Limited 01/37/218/47/AM-15/EPCG-II	0230003829 dated 28.11.2008 0230003833 dated 01.12.2008 0230004702 dated 01.12.2009 0230004942 dated 15.02.2010 0230004958 dated 18.02.2010 0230006009 dated 25.11.2010 0230008617 dated 12.02.2013 0230008717 dated 22.03.2013 0230008854 dated 21.05.2013 0230009002 dated 06.08.2013	Extension in time for submission of installation certificates	The case was placed before the EPCG Committee in its meeting held on 19.09.2014 wherein it was decided to defer the case with direction to call for RA's report, inter- alia on whether any ECA action/ investigation is contemplated/ pending against the authorization holder. RA, Kolkata has now, confirmed that there is no ECA action/ investigation contemplated/ pending against the authorization holder. The Committee also observed that: a. The company has requested for extension in time for submission of installation certificate. b. In respect of six EPCG authorizations, they got extension in time upto April, 2014 for submission of installation certificate from Customs Authority, Kolkata; c. They planned to set up a Greenfield Steel Project at Kalinganagar, Jajpur, Odisha. d. Due to various reasons, the land required for the project could not be allotted to the party within a reasonable time.

				The Committee, therefore, decided to **recommend to DG for relaxation under Para 2.5 of FTP** to **allow** extension in time upto April, 2015 for submission of installation certificates. **This has the approval of DG.**
53.	M/s Vardhman Textiles Limited. No.01/37/218/123/AM-15/EPCG-II	3030011975 dated 16.01.2014 3030011816 dated 12.11.2013	Shifting of capital goods from one unit to other unit	The Committee observed that both the addresses of the units i.e. the unit where the capital goods are installed at present and the unit where the capital goods are to be shifted are incorporated in IEC. The Committee, therefore, decided to **grant permission** to shift the capital goods as per details given below:

EPCG authorization No. and date	Capital goods proposed for shifting.	Present place of installation	Proposed place for shifting of CG
3030011975 dated 16.01.2014	Soft Link – Automatic bobbin sorting system for automatic winders- crate manager= 1No., Sort Link – automatic bobbin sorting system for authomatic winder – trolley system = 1 No. along with all standard accessories and spares.	Anant Spinning Mills, mandideep	Arisht Spinning Mills, Baddi
3030011816 dated 12.11.2013	Soft Link – Automatic bobbin sorting system for automatic winders- with crate manager alongwith all standard accessories = 2 Nos.	Auro Spinning Mills, Baddi	Arisht Spinning Mills , Baddi

However, party should submit installation certificate to RA concerned within 6 months.

This has the approval of DG.

DGFT = Directorate General of Foreign Trade
DG = Director General
FTP = Foreign Trade Policy
HBP v1 = Handbook of Procedure Vol. I
EO = Export Obligation
EODC = Export Obligation Discharge Certificate
EOP = Export Obligation Period
EPCG = Export Promotion Capital Goods
RA = Regional Authority
BG = Bank Guarantee
FFE = Free Foreign Exchange
FE = Foreign Exchange
IEC = Importer-Exporter Code
DOR = Department of Revenue
CLA = Central Licensing Area
IEM = Industrial Entrepreneurs Memorandum
RCMC = Registration-cum-Membership Certificate
DHI = Department of Heavy Industry
DOT=Department of Telecommunication

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